

24.06.2020

Present: None

In terms of Order bearing No. R235/RG/DHC/2020 dated 16.05.2020 passed by Hon'ble High Court, efforts were initiated to conduct proceedings of this case through Video Conferencing.

It has been telephonically informed by the Ahlmad that despite several attempts, the Ld. Counsel for appellant could not be contacted on the contact details available on record. Ahlmad is directed to make another attempt to contact the Ld. Counsel for the appellant and issue fresh notice accordingly in terms of order dated 19.06.2020 by way of digital mode (email or WhatsApp) to seek consent of Ld. Counsel for appellant and Ld. PP for CBI.

List the matter for reply/consent on **06.07.2020**.



(Harish Kumar)

Special Judge (PC Act) CBI-20,
Rouse Avenue District Court,
New Delhi/24.06.2020